

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No.2836/2022

(Arising out of impugned final judgment and order dated 24-01-2022 in CRM-M No. 54698/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

BIKRAM SINGH MAJITHIA

Petitioner(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

Date : 27-01-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr.Mukul Rohatgti, Sr.Adv.(Orally mentioned by)  
Mr. R.S. Cheema, Sr. Adv.  
Mr. D.S. Sobti, Adv.  
Ms. Nandini Gore, Adv.  
Mr. Sandeep Kapur, Adv.  
Mr. Arshdeep Singh Cheema, Adv.  
Mr. Nikhil Rohatgi, Adv.  
Ms. Misha Rohatgi Mohta, Adv.  
Mr. Virinder Pal Singh Sandhu, Adv.  
Ms. Sonia Nigam, Adv.  
Ms. Tahira Karanjawala, Adv.  
Ms. Neha Khandelwal, Adv.  
Mr. Arjun Sharma, Adv.  
Ms. Apoorva Pandey, Adv.  
Mr. Aashneet Singh Anand, Adv.  
Mr. Abhimanshu Dhyani, Adv.  
Mr. Sahil Modi, Adv.  
For M/s. Karanjawala & Co, AOR

For Respondent(s)

Mr. P. Chidambaram, Sr. Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

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This matter is orally mentioned by Mr. Mukul Rohatgi, learned Senior counsel appearing for the petitioner seeking urgent listing of the matter.

Heard Mr. Mukul Rohatgi, learned Senior counsel appearing for the petitioner and Mr. P. Chidambaram, learned Senior counsel appearing for the State of Punjab.

The Registry is directed to list this matter on Monday, the 31<sup>st</sup> January, 2022 before an appropriate Bench.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)